

between the Central Government and the State Government employees in the matter of D.A., certain State Governments have been consistently demanding that the State Government employees should also be paid D.A. on a par with the Central Government employees. For instance, my State Government has been making this demand. Now that such a demand is coming from the State Governments, what would be the attitude of the Finance Ministry? Is the Minister in a position to accept this demand? Will he let this House know what is his view?

SHRI H. M. PATEL : State Governments are supposed to deal with such questions themselves. The Central Government cannot direct them to do any such thing. They may decide such questions with reference to their resources and conditions.

*4. [Transferred to the 6th April 1977]

Import of 'Piper Cub' Aircraft

*5. **SHRI HARSH DEO MALAVIYA :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have recently taken a decision to import Piper

Cub' aircraft named 'NAVAJO CHIEFTAIN' from the U.S.A. ;

(b) if so, what is the number of licences proposed to be issued and what are the names of the parties which have applied for the issue of such licences ; and

(c) what is the amount of foreign exchange involved in the import of one such aircraft?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK) : (a) and (b) The Government of India have not taken any decision to import for their use Piper Navajo Chieftain aircraft from U.S.A. However, some private companies and State Governments have applied for issue of licences to import this type of aircraft. A statement showing the details of the parties who have applied for import of this aircraft is placed on the Table of the Sabha. [See below]. The applications of these parties are at different stages of processing but no licence has, so far, been issued to any of these parties.

(c) The foreign exchange involved for the import of a Piper Navajo Chieftain aircraft is approximately Rs. 25 lakhs.

Statement

(a) List of parties who have applied for Piper Naaajo Chieftain aircraft*

	Name of applicant	Type of aircraft	No. of aircraft	Remarks
1.	M/s Pure Drinks (New Delhi) New Delhi	Piper Navajo Chieftain	One	..
2.	M/s Mohan Meakin Breweries Ltd., Ghaziabad	Do.	One	..
3.	M/s Raunaq International Ltd., New Delhi	Do.	One	..
4.	M/s National Rayon Corporation Ltd., New Delhi	Do.	One	..
5.	M/s Alembic Chemicals Works, Baroda	Do.	One	..
6.	M/s Kirloskar Oil Engines Ltd., New Delhi	Do.	One	..
7.	Government of Punjab	Do.	Two	..

Name of applicant	Type of aircraft	No. of aircraft	Remarks
8. Government of Maharashtra.	Piper Navajo Chief	One	..
9. Government of Uttar Pradesh.	Do.	Two	..
10. Maharashtra Tourism Development Corporation.	Do.	Two	..
(b) List of parties who have applied for Piper Cherokee Lance.			
1. M/s La-Medica (P) Ltd., New Delhi.	Piper Cherokee Lance	One	..
2. M/s Delhi Automobiles (P) Ltd., New Delhi.	Do.	One	..
3. Delhi Flying Club, New Delhi.	Do.	Two	..
4. Delhi Gliding Club	Do.	Two	..
5. Agricultural and General Aviation Co-operative Society Hyderabad.	Do.	Three	Proposal rejected by the DGCA

श्री हर्षदेव मालवीय : मान्यवर, मैं यह जानना चाहता हूँ कि कितनी विदेशी मुद्रा की आवश्यकता इस के लिये होगी इस का अंदाजा आप को है और क्या आवश्यकता थी इस पाइपर प्लेन को मंगाने की ? और क्या यह आवश्यक है कि इतनी विदेशी मुद्रा इस पर व्यय की जाये ?

श्री पुरुषोत्तम कौशिक : उपसभापति महोदय, इसीलिये उस की खरीद स्थगित कर दी गयी है। अभी लाइसेंस जारी नहीं किया गया है और उसे खरीदने की कार्यवाही स्थगित है।

श्री हर्षदेव मालवीय : तो मैं जानना चाहता हूँ कि इतना जो हल्ला-गुल्ला मचाया जा रहा है आप के पक्ष की ओर से विशेष रूप से मारुति का नाम लेकर, वह यहां कहां आता है ? अगर उन का कोई संबंध नहीं है इस से तो आप के पक्ष वाले यहां और दूसरी जगहों में मारुति के खिलाफ इतना क्यों चिल्लाते हैं ?

श्री रबी राय : यह कोई सवाल है ?

एक माननीय सदस्य : यह सवाल नहीं तो क्या जवाब है ?

एक माननीय सदस्य : यह सवाल लाजवाब है :

श्री हर्षदेव मालवीय : आप के पक्ष के लोगों और मंत्रियों ने बहुत सी इधर उधर की बातें कही हैं। तो ऐसी गलत बातें क्यों कही जा रही हैं ?

श्री पुरुषोत्तम कौशिक : इस संबंध में जांच कर के जो आवश्यक कार्यवाही होगी की जायगी और आप को सूचना दी जायगी।

श्री हर्षदेव मालवीय : मान्यवर, मैं इस प्रश्न पर आधा घंटे का डिस्क्शन चाहता हूँ।

श्री नागेश्वर प्रसाद शाही : मैं जानना चाहता हूँ कि किसी विमान के लिये आयात का लाइसेंस मारुति को दिया गया था ?

श्री पुरुषोत्तम कौशिक : यह जो पाइपर एयर क्रैफ्ट है इस की एजेंसी मारुति के पास है। यह सही है और इसी लिये इस तरह का सम्बन्ध जोड़ने की बात कही जाती है।

श्री हर्षदेव मालवीय : आप को यह अपने जवाब में कहना चाहिए था।

श्री वीरेन्द्र कुमार सखलेचा : क्या माननीय मंत्री जी की जानकारी में है कि पाइपर प्लेन की एजेंसी उन के पास होने के कारण कितनी ही स्टेट गवर्नमेंट की उन्होंने आफर किया इस पाइपर प्लेन की परचेज करने के लिये और कई स्टेट गवर्नमेंट से पैसा भी ले लिया है यद्यपि आप ने लाइसेंस ईश्यू नहीं किया, लेकिन उसके बाद भी स्टेट गवर्नमेंट से एजेंसी के आधार पर उन्हें बेचने का सौदा कर लिया गया है और उनसे पैसा ले लिया गया है। इस बाबत आप ने क्या कोई जांच की है या कोई जांच करेंगे ?

श्री पुरुषोत्तम कौशिक : इस संबंध में हम को कुछ शिकायतें मिली है और हम उन की जांच कर रहे हैं।

Central Silk Board's Trade Delegation to South America.

*6. SHRI NRIPATI RANJAN CHOUDHURY : Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether any trade delegation was sent to South America by the Central Silk Board during the year 1976-77 ;

(b) if so, what are the names of the members of the delegation and the countries visited by them ; and

(c) what was the outcome of the visit ?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):

(a) No Sir.

(b) and (c) Do not arise.

अनिवार्य जमा योजना के अन्तर्गत जमा की गई राशि

*7. श्री नत्थी सिंह :

श्री नागेश्वर प्रसाद शाही :

क्या वित्त तथा राजस्व और बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) अनिवार्य जमा योजना के अधीन अब तक कुल कितनी राशि जमा हो गई है ;

(ख) उक्त जमा राशि से कितनी किस्तों का भुगतान देय हो गया है ; और

(ग) अब तक कितनी किस्तों का भुगतान किया जा चुका है ?

†[Amount deposited under Compulsory Deposit Scheme

*7. SHRI NATHI SINGH :†

SHRI NAGESHWAR PRASAD SHAHI :

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) what is the total amount of deposits made under the Compulsory Deposit Scheme so far :

(b) what is the number of instalments which have become due for payment from the said deposits ; and

(c) what is the number of instalments which have already been paid .]

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL): (a) Reference presumably is to the Additional Emoluments (Compulsory Deposit) Act, 1974. Gross amount of deposits made under the Act, both by way of additional wages deposits and additional dearness allowance deposits, till 18th March, 1977 was Rs. 1502 crores.

(b) The first and second instalments of additional wages deposits were repayable from 6th July 1975 and 6th July 1976 respectively. The first instalment of additional dearness allowance deposits made during the period from 6th July 1974 till 1st July 1976 was repayable from 6th July, 1976.

(c) Repayments of instalments due, as above, have already been more or less completed.

† [] English Translation

†The question was actually asked on the floor of the House by Shri Nathi Singh.